CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 321/MP/2025

Subject	:	Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay Rs. 19,05,31,515/- to the Petitioner.
Petitioner	:	JSL
Respondent	:	PTC India Ltd. and Ors.
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sujeet Kumar Mishra, Advocate, JSL Shri Harsh Kumar Pandey, Advocate, JSL Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri Abhishek Das, Advocate, Telangana Discoms Shri Ravi Kishore, Advocate, PTC Ms. Deepti Dash, Advocate, PTC Shri Shubhranshu Padhi, Advocate, PCKL Shri Pranav Giri, Advocate, PCKL

Record of Proceedings

The matter was taken up for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that certain Respondents had not complied with the directions contained in the RoP of the hearing dated 25.3.2026.

3. The learned counsel for the Respondent, APCPDCL, submitted that its reply filed by way of earlier affidavit may be considered as compliance with the directions contained in the RoP of the hearing dated 25.3.2026. The learned counsel for the Respondents, TSPCC and PCKL, submitted that they had filed the information sought, vide the said RoP.

4. The Commission, after hearing the parties, permitted the Respondents to file the information sought vide the RoP of the hearing dated 25.3.2026, if not filed earlier, on or before **8.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.12.2026**.

5. The Petition shall be listed for hearing on **5.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)